

MR. CHAIRMAN *in the Chair*.

### SUSPENSION OF MEMBER

MR. CHAIRMAN: Hon. Members, please take your seat. Please be seated. ...(*Interruptions*)... Mr. Pramod Tiwari, take your seat. ...(*Interruptions*)... Take your seat first. Hon. Members, gross defiance to the directions imparted by the Chair was noticed when Shri Derek O'Brien... ...(*Interruptions*)... despite being named and directions being given to withdraw from the Council immediately, continued to not only remain in the Chamber, but shouted slogans, gesticulated aggressively and even reached the Table from the Well of the House. Such gross misconduct on the part of Shri Derek O'Brien cannot be countenanced. I again name Shri Derek O'Brien, under Rule 256, for violating the directions of the Chair. ...(*Interruptions*)... The Leader of the House... ...(*Interruptions*)...

THE LEADER OF THE HOUSE (SHRI PIYUSH GOYAL): Sir, with your permission, I move the following motion:

"That this House, having taken a serious note of the ignoble misconduct of Shri Derek O'Brien, Member, who entered the Well of the House, as also the inner Well, and has been continuously shouting slogans, gesticulating aggressively at the Chair, thereby disrupting the proceedings of the House, in utter disregard to the authority of the Chair and having been named by the Chair, resolves that the above-mentioned Member, Shri Derek O'Brien, be suspended from the service of the Council for the remainder of this Session under Rule 256." ...(*Interruptions*)...

MR. CHAIRMAN: The question is:

"That this House, having taken a serious note of the ignoble misconduct of Shri Derek O'Brien, Member, who entered the Well of the House, as also the inner Well, and has been continuously shouting slogans, gesticulating aggressively at the Chair, thereby disrupting the proceedings of the House, in utter disregard to the authority of the Chair and having been named by the Chair, resolves that the above-mentioned Member, Shri Derek O'Brien, be suspended from the service of the Council for the remainder of this Session under Rule 256."

*The motion was adopted.*

MR. CHAIRMAN: Shri Derek O'Brien, Member, is suspended for the remaining part of this Session.

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## ORAL ANSWER TO QUESTION

### Promotion of women in sports

\* 121. SHRI RAJEEV SHUKLA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether Government is taking measures to specifically promote women in sports in the country;
- (b) if so, the details of such measures;
- (c) the outcome thereof along with the total number of women engaged in sports, State/UT wise and sports-wise; and
- (d) the measures proposed to be taken in this respect to engage more women in sports in the country?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI ANURAG SINGH THAKUR): (a) to (d) A Statement is laid on the Table of the House.

### Statement

(a) to (d) Sports being a State subject, the responsibility of development of sports, including promotion of women athletes in the country, rests primarily with the State/Union Territory governments, and the Central government only supplements their efforts. However, this Ministry is running various sports promotional schemes across the country which are gender neutral and promote equal participation for both men and women sportspersons. These schemes include: (i) Khelo India- National Programme for Development of Sports; (ii) Assistance to National Sports Federations (NSFs); (iii) Special Awards to Winners in International Sports Events and their Coaches; (iv) National Sports Awards; (v) Pension to Meritorious Sportspersons; (vi) Pandit Deendayal Upadhyay National Sports Welfare Scheme; (vii) National Sports Development Fund; and (viii) Running Sports Training Centres through Sports